

HIGH COURT OF CHHATTISGARH, BILASPUR

ENDORSEMENT

Endt No. 1535 /Rules/2025

Bilaspur, dated 24/04/25

Copy of notification regarding amendment in the **Procedure for Procurement, Replacement and Disposal of Old and Obsolete Telecommunications and Computing/IT products, Electronics items etc. of High Court of Chhattisgarh Rules, 2013** be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
6. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to Hon'ble Mr. Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
17. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
18. Steno to Registrar (Vigilance and I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
19. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur (Chhattisgarh).
21. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
22. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
23. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
24. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
25. Registrar Ministerial (C.S.J.A./Vigilance and I&E), High Court of Chhattisgarh, Bilaspur for information.
26. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
27. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
28. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
29. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
30. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
31. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
32. Library, High Court of Chhattisgarh, Bilaspur for information.
33. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
34. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(K. Vinod Kujur)
Registrar General

HIGH COURT OF CHHATTISGARH : BILASPUR
NOTIFICATION

No. 1534 /Rules/2025

Bilaspur, dated 24/01/25


The following amendments are incorporated in the **Procedure for Procurement, Replacement and Disposal of Old and Obsolete Telecommunications and Computing/IT products, Electronics items etc. of High Court of Chhattisgarh Rules, 2013**, which shall come into force with immediate effect :-

AMENDMENT

1. The word "**District Judge**" mentioned anywhere in Rule 1 to 8 be substituted by word "**Principal District Judge**".
2. The word "**Subordinate Courts**" mentioned anywhere in Rule 1 to 8 be substituted by word "**District Court**".
3. **Following be inserted as & under Rule 1A after the Rule 1:**

1A. Definitions -

- (a) **Computer Article:** The term "**Computer Article**" shall include all items mentioned hereinafter anywhere in this rule and any other article related to computer.
- (b) **Usable Computer Article:** Computer Article that is in good working order and can still be reused.
- (c) **e-Waste:** Computer Article that is no longer functional, no longer required for its original purpose, or deemed obsolete in accordance with the provisions of this rule.
- (d) **Scrap:** Computer Article that is not functional and cannot be refurbished or reused and which can only be processed for material recovery.
- (e) **Bye-Back:** A program where certified e-waste purchaser, purchase used electronics for responsible processing and potential refurbishment.
- (f) **Committee:** The Committee constituted by the Chief Justice of High Court of Chhattisgarh for High Court and Principal District Judge for concerned District Court.


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4. Following be inserted after Rule 5(v) and onwards:

- (vi) The stock register for all computer articles purchased or provided either by e-Committee of the Supreme Court of India or High Court of Chhattisgarh shall be maintained by the Registrar (Computerization) at High Court and Chairman of District Court Computerization Committee in District Courts, including a photograph of each article along with in soft copy.
- (vii) The Committee for High Court and District Court, as the case may be, shall inspect all computer articles available in High Court and the District Court establishment, to assess their current functioning condition. The data of the status, functionality, and efficacy of those articles shall be entered in the format given below along with a photograph of each article. Additionally, an Excel Sheet/Google Sheet shall also be maintained in the following format:

SN	Date of receiving/ purchase of article	Name of Article	Serial Number	Product No.	Age of article	Status (Functioning /Obsolete)	Base Price	Remark
1	2	3	4	5	6	7	8	9

- (viii) A technical assessment shall be conducted by the Committee to determine if the computer article is in a usable condition or need to declare condemned as per the provision of rule 3.
- (ix) If after said inspection, the Committee finds that any computer article is neither functional nor repairable or needs to be replaced because of the age of said computer article, then the Committee shall proceed to prepare a list of those computer articles which are proposed for condemnation.
- (x) The values of the such identified computer articles shall be determined by the Committee. If the cost or purchase value or amount of said computer articles cannot be verified or the invoice of purchase is not available, then the amount showing on the official website of said computer article shall be taken into consideration for the purpose of aforesaid valuation.
- (xi) The value of the identified computer article shall be determined on the date of such inspection or identification.
- (xii) The minimum value of the identified computer article shall be calculated as follows:

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SN	Age of Article	Article - A	Article - B	Article - C
1	5 to 7 years	1,000	500	200
2	8 to 10 years	500	200	100
3	10 years & above	200	100	50
		Note: Article – A shall include Computer System, Desktop, Laptop, iPad, Monitor, Servers, Printers & Scanners.		
		Article – B shall include all storage devices, camera, sound devices, UPS, Battery.		
		Article – C shall include all other devices which are not included in aforesaid list of Article -A and Article – B.		

5. **The contemplation of Rule 6(i)(b) to Rule 6(ii)(d) be deleted.**

6. **Following be inserted after Rule 6(i)(a):**

- (b) The item, once declared fit for condemnation or declared unfit for continued use in the High Court/District Courts, the Committee shall first proceed to offer officer/employees the opportunity to purchase the condemned computer articles at the depreciated value or the value as mentioned in 5(xii), whichever is higher.
- (c) In case of more than one person are interested for the same computer article then the said computer article shall be disposed of through the auction process and sold to higher bidder.
- (d) Proceeds from the sale are documented and handled according to the court's financial protocols.
- (e) All amounts received after said auction shall be deposited in favor of the Government of Chhattisgarh State through a bank challan under the head of High Court or District Court, as the case may be.
- (f) **Buy-Back Arrangement:**
 - (i) At District Court, for computer articles remaining unsold in the auction, the District Committee shall inform the High Court and the Committee for High Court either approach the original vendors or manufacturers to arrange a buy-back agreement, which may proceed with e-waste management in accordance with the following guidelines.
 - (ii) Buy-back prices shall be negotiated based on the current condition and market value of the computer articles.

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- (iii) If a buy-back arrangement is successful, the purchaser is responsible for collecting the items from the location where they are kept.
- (iv) A certificate of recycling the computer articles be obtained from the purchaser, and such certificate be maintained as a record of compliant disposal.

(g) Disposal of eWaste/Scrap:

- (i) The Committee for High Court/District Court shall be empowered to take all necessary steps as well as action for disposal/management of eWaste/scrap for condemned computer articles of High Court and District Courts.
- (ii) Computer articles that are neither sold to officers/employees nor returned to vendors (original supplier as per buy-back) shall be classified as scrap.
- (iii) Upon receiving information from the District Court/s regarding inability to dispose of condemned computer article within their court/s, the Committee for High Court shall initiate further steps for the disposal of e-waste/scrap.
- (iv) A tender will be published on the official website of the High Court of Chhattisgarh, inviting proposals from authorized scrap purchaser for the said disposal.
- (v) A comprehensive list of scrap (located in the High Court and various District Courts across the State) will be provided to the scrap purchaser. They shall submit their proposals for the disposal of these scrap, and the Committee will evaluate and select the most suitable proposal for issuing the work order.
- (vi) Upon the approval and finalization of the scrap purchaser by the Committee for High Court, the Registrar General shall enter into a contract with the scrap purchaser for the disposal of the scrap.
- (vii) At the time of lifting of the condemned computer articles, the scrap vendor shall provide a certificate of compliance as mandated under the e-Waste (Management) Rules, 2022.

(h) Documentation and Records -

- (i) All transactions and disposals are to be documented in detail. The records shall include details of the computer article, purchaser details, transaction amount, and disposal method.

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- (ii) These records are to be maintained by the office of the Registrar (Computerization)/District Courts, for a minimum period of ten years for auditing and compliance purposes.
- (iii) Prior to disposal, the technical team of High Court and District Court, as the case may be, shall ensure that all data is securely wiped from storage devices.
- (iv) Certificates of data deletion are to be given by the technical team to the Committee of High Court/District Courts, and the same be stored with the disposal records.

By order of Hon'ble the High Court


(K. Vinod Kujur)
Registrar General